

(cxxiv) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch Behar, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-3014/86]

(cxxv) Report of the Bardhaman Gramin Bank, Burdwan, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-3015/86]

(cxxvi) Report of the Murshidabad Gramin Bank, Berhampore, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-3016/86]

**National Policy on Education, 1986—
Programme of Action**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : I beg to lay on the Table a copy of the 'National Policy on Education, 1986—Programme of Action' (Hindi and English Versions).

[Placed in Library. See No. LT-3017/86]

12.07 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary General of Rajya Sabha :

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of

Business in the Rajya Sabha, I am directed to return herewith the Research and Development Cess Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 28th July 1986 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

- (ii) In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 7th August 1986 passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment the Constitution (Fifty Third Amendment) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 5th August 1986.

- (iii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed inform the Lok Sabha that the Rajya Sabha, at its sitting held on 7th August 1986, agreed without any amendment to the State of Mizoram Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 5th August, 1986.

12.08 hrs.

STATEMENT RE : CHINESE INTRUSION IN SUMDORONG CHU VALLEY AREA OF ARUNACHAL PRADESH

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN) : The House will recall that in response to a Calling Attention Motion in the Lok Sabha on August 1, 1986, on Chinese intrusion in the Sumdorong Chu Valley area of Arunachal Pradesh, the External Affairs Minister stated

that "as regards the matter of existence of a helipad said to have been built by the Chinese in the area, our information is that no such helipad exists as on today. However, Government are keeping a close watch on development."

2. It came to the notice of Government on August 4, 1986 that the intruding Chinese personnel had improvised a helipad in Wangdung in the Sumdorong Chu Valley and that a Chinese helicopter had actually landed there. The Hon'ble Members would be aware that there is relatively easy accessibility of the area to the Chinese from the Tibetan side of the international boundary. Besides the nature of the terrain being such that it is also not difficult to clear the ground to serve as a make-shift helipad. It has also been noticed that the Chinese are setting up tents and building huts in the area.

3. These developments are a cause for deep concern to the Government of India. As the House is aware, we had taken up diplomatically the issue of this intrusion with the Chinese authorities both in New Delhi and in Beijing and intensively during the Seventh Round of official talks held recently in Beijing.

4. We have continually stressed that both the sides should maintain peace and tranquility on the border and that any problem that may arise should be resolved through consultations. The Government of the Peoples' Republic of China has also accepted this approach. It is the intention of the Government of India to seek a solution to this latest intrusion through consultations and negotiations in pursuance of our policy of finding a peaceful and negotiated settlement to the border question with China and to improving relations between the two countries.

SHRI S. JAIPAL REDDY (Mahbubnagar): The other day, the Minister for External Affairs, Shri Shiv Shanker spoke. Some Members pointed out that a helipad was constructed. The present statement of the Minister is only a bid to cover up the lapse ...*(Interruptions)*.

SHRI P. NAMGYAL (Ladakh): We should have a thorough discussion on this

under Rule 193. Sir, it should be discussed under 193.

[Translation]

MR. SPEAKER: Please give it to me in writing. I shall look into it.

[English]

SHRI S. JAIPAL REDDY: The Chief Minister of Arunachal Pradesh gave a statement to the press...*(Interruptions)**

MR. SPEAKER: No. Not now please. Nothing will go on record.

*(Interruptions)**

SHRI S. JAIPAL REDDY: Sir, it is a matter of supreme national importance.

MR. SPEAKER: That is why I allowed it. That is why I allowed the discussion earlier also. We can look into it.

SHRI S. JAIPAL REDDY: That is true. ...*(Interruptions)* But the House was taken for a ride, Sir.

MR. SPEAKER: Mr. Reddy, you must realize that there are rules; and under the rules, you can also ask for another discussion at any given time. I cannot do it at the moment. Why do you persist with it, when I cannot do it at the moment?

SHRI S. JAIPAL REDDY: It is a border State, and concerns the security of the country.

MR. SPEAKER: You can give notice. I can consider it. There is no problem.

SHRI S. JAIPAL REDDY: The Minister is here ..

MR. SPEAKER: What has the Minister to do with it? When the time has to come, it will come. So simple it is.

SHRI S. JAIPAL REDDY: The Chinese have come without notice. They have not given notice to India.

MR. SPEAKER : Mr. Reddy, by your shouting I am not going to budge. I am bound to do things according to rules, and the rules say that you have to give notice. That is all.

SHRI S. JAIPAL REDDY : You want me to give notice, but the Chinese have not given notice.

MR. SPEAKER : Might be but I cannot do anything. It is as simple as that.

SHRIMATI SUKHBANS KAUR (Gurdaspur) : The Punjab incident is a very serious matter...

MR. SPEAKER : Might be for you. But I cannot do anything. So simple it is. Now take your seat. That is all.

SHRI T. BASHEER : Not only on the India-China border, but on the Indo-Pak, border also, the situation is serious.

MR. SPEAKER : You can also give another notice, if you like. There is no bar on you also. You can give a notice, and you are welcome to do it.

Now Mr. H. K. L. Bhagat.

12.11 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI
H. K. L. BHAGAT) : With your permission,
Sir, I rise to announce that Government
Business in this House during the remaining
part of the Session will consist of :

1. Consideration and passing of :

- (a) The Constitution (Fifty-Fourth Amendment) Bill, 1986.
- (b) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986.

2. Consideration of any item of Govern-
ment Business carried over from today's
Order Paper.

3. Consideration and passing of :

- (a) The National Security Guard Bill, 1986,
- (b) The Tamil Nadu Legislative Council (Abolition) Bill, 1986.

Discussion under Rule 193 regarding
situation in Sri Lanka.

[Translation]

SHRI K. N. PRADHAN (Bhopal) : Mr. Speaker, Sir, the following matter may be included in the next week's Agenda :—

Every year the floods create havoc in various parts of the country. This year the floods have caused horrible destruction in the beginning of the rainy season itself.

In Madhya Pradesh, the floods have destroyed crops on thousands of acres of land. It has aggravated the sufferings of the people of Bhopal who were already affected by gas and more so because it has become the worst affected area. Houses and huts have been destroyed. Various diseases have broken out and specially the eye diseases are on the increase.

Bhopal has become dangerous not only for its own residents but also for adjoining districts like Raisen and Vidisha.

The depth of the big lake in Bhopal has decreased by more than half due to which its capacity to hold water has been reduced considerably. Therefore, it becomes essential to release large quantities of water all of a sudden into the rivers which originate from this lake, and as a consequence there is heavy flooding of the rivers, Kalia Saut and Betwa and thereby Bhopal, Raisen, Vidisha and other districts are inundated.

Similarly, the bridge constructed over the Patra river, which originates from the small lake in Bhopal and which was constructed during the reign of Raja Bhoj, is in such a dilapidated condition that it can collapse any